## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 50 OF 2017**

Dated: 16<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

.... Appellant(s)

New Usha Nagar Co-Operative Housing Society Ltd.

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Amit Kapur

Mr. Malcom Desai for R-2

## **ORDER**

We are informed that as directed by us Mr. Arvind Singh and Mr. Nilesh Shinde, Officers of Respondent No. 2 visited the site and explained the alternative location of Transmission Tower No. 88 to the President/office bearers of the Society. We are also informed that the President/office bearers of the Society were satisfied, prima facie, with the alternative location. However, they want to put the proposal for approval before the Extraordinary General Meeting (EGM) of the Society. Even the mentioned in the submitted compensation amount note bv Respondent Nos. 2 is to be placed before the EGM.

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In the circumstances of the case, we request the Society to have the EGM on 26.11.2017, which is Sunday. Hopefully we can put an end to the long standing dispute if positive approach is adopted by both sides. We hope and trust that both sides will amicably settle the dispute.

List the matter on 27.11.2017 high on board.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/ss